

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-509

IB-269/ND/2020

IA/5917/2021, IA/5470/2021, IA/5508/2021

IA/5444/2021, IA/3634/2021

IN THE MATTER OF:

Future Power Technologies Pvt. Ltd.

....Applicant

Vs.

SMR Entertainment Pvt. Ltd.

....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 21.09.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

For the RP

Mr. Rohan Batra, Mr. Harsh Vardhan Arora,
Adv.

ORDER

IA-5917/2021

The matter is now listed for arguments on **13.10.2022.**

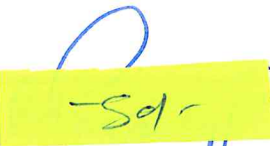
IA-5470/2021, IA-5508/2021, IA-5444/2021

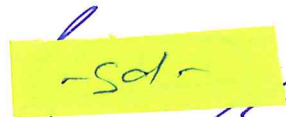
Heard the submissions made by Ld. Counsel for the Resolution Professional. Despite repeated service of notice none appeared on behalf of the Respondents. Bailable warrant has also been issued and the SHO has reported that the addressee could not be located at the given addresses. Substituted service was also **preferred** earlier by the Resolution Professional. The Respondents have not shown adequate interest to pursue the matter. As the Respondents were neither present nor filed their response they are set ex-parte. List the matter on **19.10.2022.**



IA-3634/2021

This is an application under Section 19(2). Despite best efforts the Respondents neither participated in hearing nor filed any response in the matter. Therefore, Resolution Professional is directed to refer this matter to IBBI for initiating criminal proceedings against the ex-directors of the Corporate Debtor and apprise this Tribunal on the next date of hearing. A copy of this order may also be made available to IBBI by the Resolution Professional. List the matter on **13.10.2022**.


(RAHUL BHATNAGAR)
MEMBER (T)


(P.S.N. PRASAD)
MEMBER (J)

Amit Tiwari